

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:704  
ANSWERED ON:04.08.2011  
REDUCING GOVERNMENT LITIGATION  
Singh Shri Ravneet

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is aware that non-implementation of court orders and judgement promptly are the main reasons behind second round of litigation;
- (b) if so, the steps taken by the Government to address the issue; and
- (c) the steps taken by the Government to cut down on Government litigation as the departments themselves are the major litigants?

**Answer**

MINSTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) (b) and (c) : The Government proposes to evolve a National Litigation Policy which is based on the recognition that the Government and its various agencies are the pre-dominant litigants in courts in the country. The Policy envisages that the Central Government shall conduct litigation in a responsive manner to reduce Government litigation in courts. The Policy also lays down the principle to be followed by the Central Government while filing appeals in the courts, with special emphasis on challenge to orders of tribunals, service matters and revenue matters.